

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

SIXTY-THIRD REPORT

(Presented on 5-4-1989)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-third Report.

2. The Committee met on 4 April, 1989 for examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 87) by Shri Shantaram Naik.
- (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 118) by Shri Shantaram Naik.
- (3) The Constitution (Amendment) Bill, 1989 (Amendment of article 101, etc.) by Shri Shantaram Naik.
- (4) The Constitution (Amendment) Bill, 1989 (Insertion of new article 350A) by Shri Shantaram Naik.

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 87) by Shri Shantaram Naik.

The Bill seeks to amend article 87 of the Constitution with a view to provide that the President shall address both Houses of Parliament at the commencement of first session after each general election to the House of People or at the commencement of the first session of each year at such open place where public will have general access.

After considering all aspects of the Bill, the Committee recommend that the member may not be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 118) by Shri Shantaram Naik.

The Bill seeks to amend article 118 of the Constitution with a view to empower the President to call for a joint sitting of both Houses of Parliament in case there are substantial differences between the rules framed by both Houses for the purpose of deliberating and voting, as far as possible, on a common set of rules of procedure with respect to their business, subject to the provisions of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may not be permitted to move for leave to introduce the Bill.

[P.T.O.]

(3) The Constitution (Amendment) Bill, 1989 (*Amendment of article 101, etc.*) by Shri Shantaram Naik.

The Bill seeks to amend the Constitution with a view to provide that a member of either House of Parliament or Legislature of a State, who is suspended from the service of the House of which he is a member, under the rules regulating the procedure of the House, on not less than two occasions during his term as such member, shall be disqualified for being a member of the House from the date of the second suspension and he shall also be disqualified for being chosen as a member of either House of Parliament or Legislature of a State, as the case may be, for a period of six years from the date of his second suspension.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 350A*) by Shri Shantaram Naik.

The Bill seeks to insert new article 350A in the Constitution with a view to provide that the Parliament may by law lay down the procedure for determining the mother-tongue of citizens and such law may also provide for punishment for a false declaration.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendations

4. The Committee recommend that—

- (i) Shri Shantaram Naik be not permitted to move for leave to introduce his Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 3 above; and
- (ii) Shri Shantaram Naik be permitted to move for leave to introduce his Constitution (Amendment) Bills specified in sub-paras (3) and (4) of paragraph 3 above.

NEW DELHI;
 April 4, 1989
 Chaitra 14, 1911 (*Saka*)

M. THAMBI DURAI,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.